GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 242 ANSWERED ON 17TH NOVEMBER, 2016

CURBING OF NOISE POLLUTION

242. SHRI ASADUDDIN OWAISI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of the steps taken by the Government to curb the noise pollution;
- (b) whether the Government is going to ban manufacture of multi tones and air horns in the country; and
- (c) the time by which a final decision in this regard is likely to be taken in consultation with all the stake holders including State Governments?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

- (a) Ministry has issued notification number G.S.R. 953(E) dated 05.10.2016 vide which amendment has been made in Form 22 of the Central Motor Vehicle Rules, 1989 to add the noise standards of the vehicles.
- (b) & (c) In rule no. 119(2) of Central Motor Vehicle Rules, 1989 it is mentioned that no motor vehicle, including agricultural tractor and combine harvester, shall be fitted with any multi-toned horn giving a succession of different notes or with any other sound producing device giving an unduly harsh, shrill, loud or alarming noise. Implementation of the Motor Vehicle Act, 1988 and Central Motor Vehicle Regulation, 1989 rests with the concerned States/ Union Territories.
